

HARYANA VIDHAN SABHA

RESUME

OF

BUSINESS TRANSACTED

BY THE

THIRTEENTH HARYANA VIDHAN SABHA

DURING

THE THIRTEENTH (DECEMBER) SESSION, 2018

WITH

APPENDIX CONTAINING DAILY BULLETINS



HARYANA VIDHAN SABHA SECRETARIAT

CHANDIGARH

DECEMBER, 2018

PREFACE

The following pages contained Resume of Business transacted by the Thirteenth Vidhan Sabha during its Thirteenth Session held on 28th December, 2018 together with the Bulletins issued daily after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha in its above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh
,2019

Secretary.

TABLE OF CONTENTS

Sr. No.	Subject	Page
1.	Statement regarding Council of Ministers etc.	
2.	Statement regarding party position	
3.	Summoning, Sittings and Prorogation of the Haryana Vidhan Sabha	
4.	Programme Observed	
5.	Panel of Chairpersons	
6.	Committees	
7.	References	
8.	Financial Business	
9.	Legislation	
10.	Synopsis of the Bills	
11.	Resolutions- (i) Non-Official	
12.	Report presented/Laid	
13.	Papers presented/Laid/Re-laid	
14.	Adjournment Motion Under Rule -66	
15.	Calling Attention Notices Under Rule-73	
16.	Statement made by the Minister	
17.	Comparative statement of speeches made and time taken thereon	
18.	Figures relating to Questions	
19.	Questions statement	
20.	Statement Showing the Date-wise Number of Starred Questions Answered/not put/Postponed	
21.	Statement showing the Date-wise Number of Starred Questions deemed to have been answered Under Rule 45 (1)	
22.	Statement showing the number of Starred questions in the name of Different Ministers date-wise.	
23.	Walk-outs	
24.	Appendix Bulletins (December) Session, 2018	

**STATEMENT REGARDING COUNCIL OF MINISTERS ETC
As on 28.12.2018**

SPEAKER

Shri Kanwar Pal

DEPUTY SPEAKER

Smt. Santosh Yadav

COUNCIL OF MINISTERS

CHIEF MINISTER

Shri Manohar Lal

MINISTERS

1. Shri Ram Bilas Sharma, Education Minister
2. Capt. Abhimanyu, Finance Minister
3. Shri Om Prakash Dhankar, Agriculture Minister
4. Shri Anil Viji, Health Minister
5. Shri Narbir Singh, Public Works Minister
6. Smt. Kavita Jain, Urban Local Bodies Minister
7. Shri Krishan Lal Panwar, Transport Minister
8. Shri Vipul Goel, Industries & Commerce Minister

MINISTERS OF STATE

9. Shri Manish Kumar Grover, Minister of State for Cooperation
10. Shri Krishan Kumar Bedi, Minister of State for Social Justice & Empowerment
11. Shri Karan Dev Kamboj, Minister of State for Food & Supply
12. Dr. Banwari Lal, Minister of State for Public Health Engineering
13. Shri Nayab Saini, Minister of State for Labour and Employment

SECRETARY TO LEGISLATURE

Shri R.K. Nandal

**STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA
As On 28th December, 2018**

1. Hon'ble Speaker	01
2. Bhartiya Janata Party	46
3. Indian National Lok Dal	18
4. Indian National Congress Party	17
5. Bahujan Samaj Party	01
6. Shiromani Akali Dal	01
7. Independent	05
8. Vacant	01

Total	90
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**SUMMONING, SITTINGS AND PROROGATION OF THE
HARYANA VIDHAN SABHA**

The Thirteenth Haryana Vidhan Sabha was summoned to meet for its Thirteenth Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 28th December, 2018, by an order of the Governor dated the 24th December, 2018, and continued to meet till the 28th December, 2018, when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 31st December, 2018.

During the Session, the Sabha held 02 sittings, as may be seen from the programmer observed.

**PROGRAMME OBSERVED BY THE THIRTEENTH HARYANA VIDHAN SABHA
DURING ITS THIRTEENTH SESSION HELD FROM 28TH DECEMBER, 2018 .**

Dated	Programme
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1.	2.
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28 th December, 2018 (First Sitting) (11.00 A.M. to 12.59 P.M.)	1. Obituary References. (For details see under the heading 'References')
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**THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES:**

	2. Presentation and adoption of the First Report of the Business Advisory Committee.
	3.(i) Presentation of Sixth Preliminary Report of the Committee of Privileges regarding privilege issue and extension of time for presentation of the final Report.

to present the sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pocket of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

ALSO

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

**issue
final**

	(ii) Presentation of Fifth Preliminary Report of the Committee of Privileges regarding Privilege and extension of time for presentation of the report.
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**THE CHAIRPERSON
COMMITTEE OF PRIVILEGES:**

to present the fifth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveling allegations against the such persons who are doing illegal mining under patronage of State Government. They are government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

ALSO

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iii) **Presentation of Third Preliminary Report of the Committee of Privileges regarding Privilege issue and extension of time for presentation of the final report.**

**THE CHAIRPERSON
COMMITTEE OF PRIVILEGES:**

to present the third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Sh. Shyam Singh Rana, MLA against Sh. Kehar Singh, MLA for misleading the House on 25th October, 2017 by leveling allegations against Sh. Gian Chand Gupta, MLA during the discussion in his speech in the session that he is collecting Rs. 300/- from each "Rehriwalas" in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

ALSO

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

4. Presentation of the Supplementary Estimates for the year 2018-2019 (Second Instalment).
5. Presentation of the Report of the Committee on Estimates on the Supplementary Estimates for the year 2018-2019 (Second Instalment).
6. Discussion and Voting on Demands for Supplementary Estimates for the year 2018- 2019 (Second Instalment).
7. **LEGISLATIVE BUSINESS:-**
Bills introduced/considered and passed-
 - (i) The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2018.
 - (ii) The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2018.
 - (iii) The State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2018.

28th December, 2018
(Second Sitting)
(3.00 P.M to 07.19 P.M.)

1. Obituary References.
(For details see under the heading 'References').
2. Motion under Rule 15 regarding exemption of the day's proceeding from the provisions of the Rule "Sittings of the Assembly", indefinitely.
(Carried)
3. Motion under Rule 16 regarding adjournment of the Assembly Sine-die.
(Carried)
4. **LEGISLATIVE BUSINESS:-**
Bills introduced/considered and passed-
 - (i) The Haryana Appropriation (No. 4) Bill, 2018.
 - (ii) The Haryana Police (Amendment) Bill, 2018.

- (iii) The Faridabad Metropolitan Development Authority, Bill 2018.
 - (iv) The Haryana Municipal Corporation (Third Amendment) Bill, 2018.
 - (v) The Haryana Municipal (Second Amendment) Bill, 2018.
 - (vi) The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2018.
 - (vii) The Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill, 2018.
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PANEL OF CHAIRPERSONS

On the 25th December, 2018 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for December Session, 2018 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Zakir Hussain, M.L.A.

COMMITTEES

(i) BUSINESS ADVISORY COMMITTEE

[Nominated on the 25th October, 2016 allowed to continue on 25th December, 2018 under Rule 33 (1) and (3)]

- | | |
|--|------------------------|
| 1. Shri Kanwar Pal, Hon'ble Speaker | Ex-officio Chairperson |
| 2. Shri Manohar Lal, Hon'ble Chief Minister | Member |
| 3. Shri Ram Bilas Sharma, Parliamentary Affairs Minister | Member |
| 4. Capt. Abhimanyu, Finance Minister | Member |
| 5. Shri Abhay Singh Chautala, Leader of Opposition | Member |
| 6. Smt. Kiran Choudhry, M.L.A. | Member |

Special Invitee

Smt. Santosh Yadav, Hon'ble Deputy Speaker

(ii) PUBLIC ACCOUNTS COMMITTEE

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 06th March, 2018 to nominate the members of the Committee on Public Accounts for the year 2018-2019 has nominated the following Chairperson/Members on 24th April, 2018 to serve on the Committee on Public Accounts for the year 2018-2019:-

1. Shri Gian Chand Gupta, M.L.A.	Chairperson
2. Shri Parminder Singh Dhull, M.L.A	Member
3. Shri Jai Tirath, M.L.A	Member
4. Prof. Dinesh Kaushik. M.L.A.	Member
5. Shri Bakhshish Singh Virk, M.L.A	Member
6. Shri Harvinder Kalyan, M.L.A	Member
7. Dr. Pawan Saini, M.L.A	Member
8. Shri. Randhir Singh Kapriwas, M.L.A	Member
9. Shri Nagender Bhadana, M.L.A	Member

(iii) COMMITTEE ON ESTIMATES

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 24th April, 2018 to serve on the Committee on Estimates for the year 2018-2019 under Rule 252 (12) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

- | | | |
|----|-------------------------------------|-------------|
| 1. | Smt. Prem Lata, MLA | Chairperson |
| 2. | Shri Udai Bhan, MLA | Member |
| 3. | Shri Bhagwan Dass Kabir Panthi, MLA | Member |
| 4. | Smt. Latika Sharma, MLA | Member |
| 5. | Shri Naresh Kaushik, MLA | Member |
| 6. | Shri Randhir Singh Kapriwas, MLA | Member |
| 7. | Shri Om Prakash Yadav, MLA | Member |
| 8. | Smt. Naina Singh Chautala, MLA | Member |
| 9. | Shri Lalit Nagar, MLA | Member |
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(iv) COMMITTEE ON PUBLIC UNDERTAKINGS

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following members to serve on the Committee on Public Undertakings for the year 2018-2019 under Rule 235 of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his order dated 24.04.2018.

1. Shri Mool Chand Sharma, M.L.A.	Chairperson
2. Dr. Raghuvir Singh Kadian, M.L.A.	Member
3. Shri Abhay Singh Chautala, M.L.A.	Member
4. Shri Bikram Singh Yadav, MLA	Member
5. Dr. Kamal Gupta, MLA	Member
6. Smt. Seema Trikha, MLA	Member
7. Shri Rajdeep Singh Phogat, MLA	Member
8. Shri Tek Chand Sharma, MLA	Member
9. Shri Bishamber Singh Balmiki, MLA	Member

(V) RULES COMMITTEE

(Nominated on the 28th April, 2015)

- | | | |
|----|-----------------------------------|---------------------------|
| 1. | Shri Kanwar Pal, Hon'ble Speaker | Ex-Officio
Chairperson |
| 2. | Shri Bhupinder Singh Hooda, MLA | Member |
| 3. | Shri Randeep Singh Surjewala, MLA | Member |
| 4. | Shri Abhay Singh Chautala, MLA | Member |
| 5. | Shri Parminder Singh Dhull, MLA | Member |
| 6. | Dr. Abhe Singh Yadav, MLA | Member |
| 7. | Shri Ghan Shyam Dass, MLA | Member |
| 8. | Shri Gian Chand Gupta, MLA | Member |
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(VI) COMMITTEE ON GOVERNMENT ASSURANCES

Nominated by the Hon'ble Speaker on 24th April, 2018 under Rule 244 (1)
for the year 2018-2019

1. Shri Jaswinder Singh Sandhu, M.L.A.	Chairperson
2. Smt. Geeta Bhukkal, M.L.A.	Member
3. Shri Ranbir Gangwa, M.L.A.	Member
4. Smt. Shakuntla Khatak, M.L.A.	Member
5. Shri Sukhvinder, M.L.A.	Member
6. Shri Tejpal Singh Tanwar, M.L.A.	Member
7. Shri Makhan Lal Singla, M.L.A.	Member
8. Shri Ved Narang, M.L.A.	Member
9. Shri Anoop Dhanak, M.L.A.	Member
10. Shri Parminder Singh Dhull M.L.A.	Special Invitee
11. Shri Balwan Singh Daulatpuria, M.L.A.	Special Invitee
12. Shri Ram Chand Kamboj, M.L.A.	Special Invitee

(VII) COMMITTEE ON SUBORDINATE LEGISLATION

[The Committee was constituted w.e.f. 24th April, 2018 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-SLC-1/2018-19/27, dated 25th April, 2018]

1. Smt. Santosh Chauhan Sarwan, M.L.A.	Chairperson
2. Shri Anand Singh Dangi, M.L.A.	Member
3. Smt. Rohita Rewri, M.L.A.	Member
4. Shri Naseem Ahmed, M.L.A.	Member
5. Shri Jaiveer Singh, M.L.A.	Member
6. Shri Subhash Sudha, M.L.A.	Member
7. Shri Kehar Singh, M.L.A.	Member
8. Advocate General, Haryana.	Member

*SPECIAL INVITEES

- (i) Dr. Raghuvir Singh Kadian, M.L.A.
- (ii) Shri Sukhvinder, M.L.A.
- (iii) Smt. Bimla Chaudhary, M.L.A.

* Dr. Raghuvir Singh Kadian, M.L.A., Shri Sukhvinder, M.L.A and Smt. Bimla Chaudhary, M.L.A. are nominated as Special Invitee of the Committee on dated 8th May, 2018, vide Notification No. HVS-SLC-1/2018-19/39, dated 9th May, 2018.

(VIII) HOUSE COMMITTEE

(Nominted on 24th April, 2018 for the year 2018-2019 under Rule 265)

- | | |
|---------------------------------------|------------------------|
| 1. Smt. Santosh Yadav, Deputy Speaker | Ex-Officio Chairperson |
| 2. Shri Naseem Ahmed, MLA | Member |
| 3. Smt. Bimla Chaudhary, MLA | Member |
| 4. Shri Shyam Singh Rana, MLA | Member |
| 5. Shri Ravinder Kumar, MLA | Member |
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**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES,
SCHEDULED TRIBES AND BACKWARD CLASSES**

(Nominated on 25th April, 2018 under Rule 266)

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 6th March, 2018 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2018-2019, has nominated the following Chairperson and Members on 6th March, 2018 to serve on the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2018-2019.

- | | |
|---|-------------|
| 1. Shri Balwant Singh, M.L.A. | Chairperson |
| 2. Smt. Kiran Choudhry, M.L.A. | Member |
| 3. Shri Pirthi Singh, M.L.A. | Member |
| 4. Smt. Bimla Chaudhary, M.L.A. | Member |
| 5. Shri Kulwant Ram Bazigar, M.L.A. | Member |
| 6. Shri Bishamber Singh Balmiki, M.L.A. | Member |
| 7. Shri Rajdeep Singh Phogat, M.L.A. | Member |
| 8. Shri Balkaur Singh Kalanwali, M.L.A. | Member |
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(X) COMMITTEE OF PRIVILEGES

NOMINATED WITH EFFECT FROM 30TH AUGUST, 2016 UNDER RULE 286 (1)

1. Shri Ghanshyam Dass, M.L.A	Chairperson
2. Shri Sri Krishan Hooda, M.L.A	Member
3. Shri Prithi Singh, M.L.A	Member
4. Prof. Dinesh Kaushik, M.L.A	Member
5. Shri Jaiveer Singh, M.L.A	Member
6. Shri Umesh Aggarwal, M.L.A	Member
7. Sh. Mool Chand Sharma, M.L.A	Member
8. Dr. Pawan Saini, M.L.A	Member
9. Prof. Ravinder Baliata, M.L.A	Member
10. Sh. Tek Chand Sharma, M.L.A	Member

(REPORT PRESENTED/LAID)

Sr. No.	By whom Presented	Date on which Presented/laid	Report
1.	Sh. Ghanshyam Dass, Chairperson of the Committee of Privileges.	28.12.2018.	Sixth, Fifth and Third Preliminary Report of the Committee of Privileges.

(1) Sixth Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notices of by Sh. Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(2) Fifth Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notice of by Sh. Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(3) Third Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notice of by Sh. Shyam Singh Rana, MLA against Shri Kehar Singh, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(XI) COMMITTEE ON PETITIONS

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Committee on Petitions for the year 2018-19 under Rule 268 of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 24th April, 2018.

1.	Shri Ghanshyam Dass, MLA	Chairperson
2.	Shri Jai Parkash, MLA	Member
3.	Smt. Geeta Bhukkal, MLA	Member
4.	Shri Zakir Hussian, MLA	Member
5.	Smt. Shakuntla Khatak, MLA	Member
6.	Shri Anoop Dhanak, MLA	Member
7.	Shri Ranbir Gangwa, MLA	Member
8.	Shri Sri Krishan, MLA	Special Invitee
9.	Shri Jagbir Singh Malik, MLA	Special Invitee
10.	Shri Ved Narang, MLA	Special Invitee

**(XII) COMMITTEE ON LOCAL BODIES & PANCHAYATI RAJ
INSTITUTIONS**

(Nominated on 25th April, 2018)

The following Chairperson/Members have been nominated by the Hon'ble Speaker w.e.f. 25th April, 2018 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the year 2018-2019 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

- | | | |
|----|---------------------------------|-------------|
| 1. | Shri Aseem Goel, M.L.A. | Chairperson |
| 2. | Shri Sri Krishan, M.L.A. | Member |
| 3. | Shri Jagbir Singh Malik, M.L.A. | Member |
| 4. | Shri Ghanshyam Saraf, M.L.A. | Member |
| 5. | Shri Naresh Kaushik, M.L.A. | Member |
| 6. | Shri Mahipal Dhanda, M.L.A. | Member |
| 7. | Shri Umesh Aggarwal, M.L.A. | Member |
| 8. | Prof. Ravinder Baliaala, M.L.A. | Member |
| 9. | Shri Om Parkash Barwa, M.L.A. | Member |

Special Invitees

1. Shri Karan Singh Dalal, M.L.A.
 2. Shri Kuldip Sharma, M.L.A.
 3. Shri Shyam Singh Rana, M.L.A.
-

**(XIII) Subject Committee on Public Health, Irrigation, Power and
Public Works (B&R)**

(Nominated on 25th April, 2018)

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 25th April, 2018 to serve on the Committee on Public Health, Irrigation, Power and Public Works (B&R) for the year 2018-2019 under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Subhash Barala, M.L.A.	Chairperson
2.	Shri Udai Bhan M.L.A.	Member
3.	Shri Zakir Hussain, M.L.A.	Member
4.	Shri Kulwant Ram Bazigar, M.L.A.	Member
5.	Shri Balwan Singh Daulatpuria, M.L.A.	Member
6.	Shri Lalit Nagar, M.L.A.	Member
7.	Shri Ravinder Kumar, M.L.A.	Member
8.	Shri Shyam Singh Rana, M.L.A.	Member
9.	Shri Jasbir Deswal, M.L.A.	Member
10.	Shri Anand Singh Dangi, M.L.A.	Special Invitee
11.	Shri Tejpal Singh Tanwar, M.L.A.	Special Invitee
12.	Shri Rahish Khan, M.L.A.	Special Invitee

(XIV) The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services.

(Nominated on 25th April, 2018)

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2018-19 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 25th April, 2018.

1. Shri Umesh Aggarwal, MLA	Chairperson
2. Shri Karan Singh Dalal, MLA	Member
3. Shri Kuldip Sharma, MLA	Member
4. Dr. Abhe Singh Yadav, MLA	Member
5. Shri Bhagwan Dass Kabir Panthi, MLA	Member
6. Shri Om Prakash Yadav, MLA	Member
7. Shri Subhash Sudha, MLA	Member
8. Shri Ram Chand Kamboj, MLA	Member
9. Shri Jasbir Deswal, MLA	Member
10. Shri Balkaur Singh Kalanwali, MLA	Special Invitee
11. Shri Naseem Ahmed, MLA	Special Invitee
12. Shri Om Parkash Barwa, MLA	Special Invitee

REFERENCES

References to the deaths of late :-

1. Shri Ananth Kumar, Union Minister.
2. Shri Narain Singh, former Minister of Haryana.
3. Shri Satya Narain Lather, former Minister of State, Haryana.
4. Pandit Shiv Charan Lal Sharma, former Minister of State, Haryana.
5. Shri Mani Ram, former Member of Haryana Legislative Assembly.
6. Shri Naresh Malik, former Member of Haryana Legislative Assembly.
7. Freedom Fighters of Haryana..
8. Martyrs of Haryana.
9. Others.

were made on the 28th December, 2018, by the Chief Minister.

Shri Abhay Singh Chautala, Leader of the Opposition, spoke.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, Spoke.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party, Spoke for a while and made a suggestion that the name of eight persons who had died in road accident on the Jhajjar-Rewari National Highway near Jhajjar may also be added in the above list and the same was agreed to.

References to the deaths of late :-

On the suggestion made by Shri Karan Singh Dalal, M.L.A. and the Parliamentary Affairs Minister, the Speaker added the name of Shri Madan Gopal Shastri, father of Shri Surya Kant, Chief Justice of Himachal Pradesh High Court, in the list of obituary references which was made by the Chief Minister in the first Sitting of the House today.

The Speaker also associated himself with the sentiments expressed in the House and spoke

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Shri Ananth Kumar, Union Minister	Smt. Tejaswini Ananth Kumar W/o Late Ananth Kumar, Union Minister, No. 26, H.B., Samaja Road, Basavangudi, Bengaluru-560004, Karnataka.
2.	Shri Narain Singh, former Minister of Haryana.	Sh. Rajender Singh S/o Late Shri Narain Singh, former Minister of Haryana, Ward No. 9, Farrukhnagar, District Gurugram.
3.	Shri Satya Narain Lather, former Minister of State, Haryana.	Smt. Ram Ratti Lather W/o Late Shri Satya Narain Lather, Former Minister of State, Julana, District Jind.

4.	Pandit Shiv Charan Lal Sharma, former Minister of State, Haryana.	Smt. Maya Sharma W/o Late Pandit Shiv Charan Lal Sharma, former Minister of State, H. No. 1623, Jawahar Colony, N.I.T, Faridabad.
5.	Shri Mani Ram, former Member of Haryana Legislative Assembly.	Shri Rajender Kaherwal S/o Late Shri Mani Ram, former Member of Haryana Legislative Assembly, Village Keharwala, District Sirsa.
6.	Shri Naresh Malik, former Member of Haryana Legislative Assembly.	Smt. Santosh Malik W/o Late Shri Naresh Malik, former Member of Haryana Legislative Assembly, Malik House, Kharkhoda Road, Near Railway Crossing Sampla, District Rohtak.
7.	Freedom Fighter of Haryana	
	Shri Ramdittamal Madan, Panipat	Smt. Kaushalya Devi W/o Late Shri Ramdittamal Madan, H.No. 9, Virat Nagar, Phase-II, Near Radharaman Mandir, Panipat.
8.	Martyrs of Haryana	
(i)	Lieutenant Commander Neeraj Kumar, Village Naya Gaon, District Rewari.	Smt. Vineeta Yadav W/o Late Lieutenant Commander Neeraj Kumar, Village Naya Gaon, District Rewari.
(ii)	Chief Petty Officer Naveen Kumar, Village Changrod, District Charkhi Dadri.	Smt. Aarti W/o Late Chief Petty Officer Naveen Kumar, Village Changrod, District Charkhi Dadri.
(iii)	Sub Inspector Jai Pal, Village Dhanana, District Bhiwani.	Smt. Raj Kali W/o Late Sub Inspector Jai Pal, Village Dhanana, District Bhiwani.
(iv)	Petty Officer Amit Kumar, Village Hathwala, District Jind.	Smt. Sheetal Devi W/o Late Petty Officer Amit Kumar, Village Hathwala, District Jind.
(v)	Assistant Sub Inspector Raj Kumar Yadav, Village Chhawa, District Rewari.	Smt. Rekha Devi W/o Late Assistant Sub Inspector Raj Kumar Yadav, Village Chhawa, District Rewari.
(vi)	Lance Havildar Vijay Kumar, Village Sagwan, District Bhiwani.	Smt. Suman Devi W/o Late Lance Havildar Vijay Kumar, Village Sagwan, District Bhiwani.

(vii)	Havildar Karan Singh, Village Saidpur, District Mahendragarh.	Smt. Kamlesh Devi W/o Late Havildar Karan Singh, Village Saidpur, District Mahendragarh.
(viii)	Havildar Narender Kumar, Village Thana Kalan, District Sonipat.	Smt. Santosh W/o Late Havildar Narender Kumar, Village Thana Kalan, District Sonipat.
(ix)	Havildar Sharif Khan, Village Kapoori, District Mahendragarh.	Smt. Madina W/o Late Havildar Sharif Khan, Village Kapoori, District Mahendragarh.
(x)	Havildar Virender Singh, Village Amargarh, District Jind.	Smt. Reenu, W/o Late Havildar Virender Singh, Village Amargarh, District Jind.
(xi)	Sepoy Krishan Kumar, Village Salewala, District Bhiwani.	Sh. Bhoop Singh F/o Late Sepoy Krishan Kumar, Village Salewala, District Bhiwani.
(xii)	Sepoy Kuldeep Singh, Village Satnali Bass, District Mahendragarh.	Smt. Mamta W/o Late Sepoy Kuldeep Singh, Village Satnali Bass, District Mahendragarh.
(xiii)	Sepoy Naresh, Village Aakoda, District Mahendragarh.	Smt. Kamlesh W/o Late Sepoy Naresh, Village Aakoda, District Mahendragarh.
9.	8 Persons died in road accident, Badali Road Jhajjar	Shri Sanjay Joon, IAS Deputy Commissioner, Jhajjar.
10.	Common	
(i)	Smt. Gindori Devi	Sh. Ram Bilas Sharma, Education Minister, Haryana, Kothi No. 32, Sector-3, Chandigarh.
(ii)	Sh. Tara Chand	Sh. Karan Dev Kamboj, Minister of State, Haryana, Kothi No. 72, Sector-7, Chandigarh.
(iii)	Sh. Kali Ram Kaushik	Sh. Ramesh Kaushik, MP H.No. 94, Sector-14, Sonipat.
(iv)	Smt. Taro Devi	Sh. Bhagwan Das Kabir Panthi, MLA, Ward No. 10, Tarauri, Karnal.
(v)	Sh. Shyam Sunder	Sh. Ghanshyam Dass Arora, MLA, H.No. 120, AR Model Town, Yamunanagar.
(vi)	Smt. Krishna Devi	Sh. Rajdeep Phogat, MLA, Gandhi Nagar Colony, Charkhi Dadri.

(vii)	Smt. Sukma Devi	Sh, Jai Parkah, MLA, Village Bubbal, District Kaithal.
(viii)	Smt. Mohra Devi	Sh. Satpal Sangwan, Ex-Minister, Loharu Road, Charkhi Dadri.
(ix)	Smt. Haridwari Devi	Sh. Prahlad Singh Gillakhera, Ex-CPS, Village Gillakhera, District Fatehabad.
(x)	Sh. Hari Singh	Sh. Nafe Singh, Ex-MLA, Village Naru Kheri, District Karnal.
(xi)	Smt. Jawantri Devi	Sh. Virender Pal and Sh. Sadhu Ram, Ex-MLA, Kandaiwala, District Panchkula.
(xii)	Smt. Krishna Devi Sharma	Sh. Anand Kumar Sharma, Ex-MLA, Village Chandawali, District Faridabad.
(xiii)	Sh. Rameshwer Dutt Attri	Sh. Durga Dutt Attri, Ex-MLA, H.No. 450-A, Sector-4, Panchkula, Haryana
(xiv)	Smt. Ratani Devi	Sh. Nafe Singh Rathi, Ex-MLA, 8 - Biswa, Jatwada Mohalla, Bahadurgarh, District Jhajjar.
(xv)	Sh. K.D. Chaudhary	Sh. Balveer Singh. Ex-MLA, Near Bada Gurudwara, Purana Main Bazar, Gali Chaudhary Balveer Singh Wali, Fatehabad-125050.
(xvi)	Sh. Ram Karan	Sh. Ram Rattan, Ex-MLA, Sh. Ram Karan Aligarh Road, Shamshabad, Palwal.
(xvii)	Smt. Sarti devi	Sh. Sher Singh, Ex-MLA, H.No. 3628, Sector-23, Gurugran.
(xviii)	Sh. Madan Gopal Shastri	Sh. Surya Kant, Chief Justice, High Court Of Himachal Pradesh, Kothi No. 512, Urban Estate-2, Hisar.
(xix)	Smt. Lakshmi Devi	Sh. Ghanshayam Sharaf, MLA Bagh Kothi, Bhiwani.

FINANCIAL BUSINESS

I. THE SUPPLEMENTARY ESTIMATES –2018-2019 (SECOND INSTALMENT)

The Supplementary Estimates-2018-2019 (Second Instalment) were presented by the Finance Minister to the Sabha on the 28th December, 2018 and voted on the same day i.e. 28th December, 2018.

There were 34 Demands in all totaling 2575,14,19,000/-.

According to previous practice and in order to save the time of the House, the demands on the order paper (No. 3 to 5, 7 to 11, 13 to 15, 17 to 21, 23 to 30 & 32 to 41) were deemed to have been read and moved together and a general discussion on the Supplementary Demands was permitted. The Members were requested to indicate the demand No. on which they wished to raise discussion.

No Member rose to speak.

Demand Nos. 3 to 5 were put together and carried.

Demand Nos. 7 to 11 were put together and carried.

Demand Nos. 13 to 15 were put together and carried.

Demand Nos. 17 to 21 were put together and carried.

Demand Nos. 23 to 30 were put together and carried.

Demand Nos. 32 to 41 were put together and carried.

II. THE HARYANA APPROPRIATION (NO.4) BILL, 2018.

The Haryana Appropriation (No.4) Bill, 2018 (Bill No. 46-HLA of 2018) in respect of Supplementary Estimates for the year 2018-2019 (Second Instalment) voted by the House on the 28th December, 2018 was introduced and considered on the same day i.e. 28th December, 2018. There were 34 Demands in all totaling a sum of 2575,14,19,000/-.

Shri Karan Singh Dalal and Smt. Kiran Choudhary, Members from the Indian National Congress Party, spoke for 13 and 2 minutes respectively.

Prof. Ravinder Baliala, a Member from the Indian National Lok Dal, spoke for 6 minutes.

The Transport Minister and the Education Minister also spoke for 6 and 1 minute respectively.

The Finance Minister, by way of reply, spoke for 10 minutes.

The Bill was passed.

LEGISLATION

The Sabha considered the Legislative Business on the 28.12.2018 (First Sitting and Second Sitting). The Sabha passed Ten Bills including one Appropriation Bill in respect of the Supplementary Estimates for the year 2018-2019 (Second Instalment) (See Table).

TABLE

Sr. No.	Title of the Bill	Minister Introducing	Date of Introducing	Date of Consideration	Number of Speeches	Time taken in minutes	Amendment Proposed T- O- I	Amendment Carried	Amendment Lost	Total time taken for disposal in minutes (includes the time taken for stating the motion)	Date of passing
					T- O- I	T- O- I	T- O- I	T- O- I			
1.	2	3	4	5	6	7	8	9	10	11	12
1.	The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2018.	Finance Minister	28.12.2018 (First Sitting)	28.12.2018	- - -	- - -	- - -	- - -	- - -	2	28.12.2018
2.	The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2018.	Finance Minister	28.12.2018 (First Sitting)	28.12.2018	- - -	- - -	- - -	- - -	- - -	2	28.12.2018
3.	State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2018.	Education Minister	28.12.2018 (First Sitting)	28.12.2018	- - -	- - -	- - -	- - -	- - -	2	28.12.2018
4.	The Haryana Appropriation (No.4) Bill, 2018.	Finance Minister	28.12.2018 (Second Sitting)	28.12.2018	3 3 -	17 21 -	- - -	- - -	- - -	38	28.12.2018

5.	The Haryana Police (Amendment) Bill, 2018.	Parliamentary Affairs Minister	28.12.2018 (Second Sitting)	28.12.2018	2 2 -	10 6 -	- - -	- - -	- - -	16	28.12.2018
6.	The Faridabad Metropolitan Development Authority, Bill 2018.	Finance Minister	28.12.2018 (Second Sitting)	28.12.2018	- - -	- - -	- - -	- - -	- - -	3	28.12.2018
7.	The Haryana Municipal Corporation (Third Amendment) Bill, 2018.	Urban Local Bodies Minister	28.12.2018 (Second Sitting)	28.12.2018	- - -	- - -	- - -	- - -	- - -	2	28.12.2018
8.	The Haryana Municipal (Second Amendment) Bill, 2018.	Urban Local Bodies Minister	28.12.2018 (Second Sitting)	28.12.2018	- - -	- - -	- - -	- - -	- - -	3	28.12.2018
9.	The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2018.	Parliamentary Affairs Minister	28.12.2018 (Second Sitting)	28.12.2018	1 5 -	3 7 -	- - -	- - -	- - -	10	28.12.2018
10.	The Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill, 2018.	Agriculture Minister	28.12.2018 (Second Sitting)	28.12.2018	1 2 -	1 6 -	- - -	- - -	- - -	7	28.12.2018

T – Treasury
O- Opposition
I- Independent

SYNOPSIS OF BILLS PASSED BY THE HARYANA VIDHAN SABHA DURING DECEMBER SESSION, 2018.

1. The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2018.

Keeping in view the huge number of community sites that remain to be put-to-use, it has been decided to enable further extension of validity period for undertaking such construction, albeit, upon payment of extension fees to be prescribed. The extension fees shall accordingly act as financial penalty for delay in undertaking construction of community sites. The sub-clause (iv) of clause (a) of sub-section 3 of Section 3 of the Haryana Development and Regulation of Urban Areas Act, 1975 (Act no. 8 of 1975) is proposed for amendment accordingly.

Further, keeping in view the fact that real estate projects are long gestation period which normally take more than ten years period for completion, and in addition, since RERA has been constituted specifically for the purpose of monitoring of such real estate projects as well as to resolve the disputes arising between allottees and the colonizer, a need has arisen to relax the stringent monitoring provisions in terms of more frequent renewal of licence under the Act of 1975.

2. The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2018.

The prevailing statutory provisions do not envisage grant of change of land use permission through auction/bidding process. Thus the implementation of the said policy dated 10.11.2017 requires incorporating enabling provisions in the Punjab New Capital (Periphery) Control Act, 1952, so as to allow grant of specified category of change of land use permission after following the bidding/auction process.

The Government also envisages to initiate on-line receipt and issuance of statutory approval to further increase the transparency and efficiency in the functioning of the Department, for which an enabling provision in the Act is required.

3. The Haryana Police (Amendment) Bill, 2018.

The provision of State Police Board of the Act within the spirit of the above mention directions, the State Police Board is required to be substituted with State Security Commission. There is no procedure for selection of Director General of Police. For the appointment of Director General of Police, who is responsible for administration controlling and supervising the police service to ensure its efficiency, effectiveness, responsiveness and accountability in the State a transparent procedure needs to be adopted.

4. State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2018.

The State University of Performing and Visual Arts, Rohtak is located in the heart of the Rohtak city and falls in the National Capital Region (NCR). The University is emerging as one of the leading University of the Country in the Performing & Visual Arts and in the field of Mass Media. Now, the Govt. has taken the decision to change the name of the University with the name of Indian poet of Haryanvi language, who was honored posthumously as Surya Kavi by the State Govt. and has decided to rename it as "Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak".

5. The Faridabad Metropolitan Development Authority, Bill 2018.

Faridabad Metropolitan Development Authority is proposed to develop a vision for the continued, sustained and balanced growth of the Faridabad Metropolitan Area through quality of life and reasonable standard of living provided to residents, to provide for integrated and coordinated planning, infrastructure development and provision of urban amenities, mobility management, sustainable management of the urban environment and social, economic and industrial development. It shall endeavour to redefine urban governance and delivery structure in coordination with local authorities in the context of the emergence of Faridabad as a rapidly expanding urban agglomeration.

6. The Haryana Municipal Corporation (Third Amendment) Bill, 2018.

There is no specific provision in the Haryana Municipal Corporation Act, 1994 empowering the State Government to abolish any Municipal Corporation constituted under the Act, similar to the provision contained in section 8 of the Haryana Municipal Act, 1973, which empowers the Government to abolish any Municipality by notification. The Advocate General, Haryana has opined that provisions in this regard may be made in the Haryana Municipal Corporation Act, 1994 by inserting a provision similar to Section 8 of the Haryana Municipal Act, 1973, which empowers the State Government to abolish any Municipal Committee by notification. Therefore, it is proposed that the matter may be considered for

making the provisions empowering the State Government to abolish any Municipal Corporation as per requirements, by adding Section 3A after Section 3 in the Haryana Municipal Corporation Act, 1994.

7. The Haryana Municipal (Second Amendment) Bill, 2018.

The Advocate General, Haryana has suggested that the State Government may consider adding an explanation to the specific definition clause empowering the State Government to take into account contemporaneous growth in the population of an area, on cogent evidence, for the purposes of this Act, which would be legally and constitutionally permissible. Therefore, it is proposed that the matter may be considered for taking into account the contemporaneous growth in the population of an area during the interregnum period between the last census, which is not reflected till the time the official census is carried, for declaring a Municipality in the State by inserting a provision of 'existing population' in clause (i), (ii) & (iii) of sub-section (1) of Section 2A of the Haryana Municipal Act, 1973 and to insert the 'explanation' of 'existing population' in the Act.

8. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2018.

At present Section 2 and Section 4 of Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Act, 1975 provide the definition, Salary and facilities provides to the Speaker, Deputy Speaker, LOP and Members of the State Legislative Assembly. The Office of Government Chief Whip has not been included in the aforesaid Act and has been provides other facilities which are not applicable to the Members of Legislative Assembly.

The Government Chief Whip should be calculated in the prescribed 15% strength of Ministers where as the Government Chief Whip is not a Minister. Therefore now it is required to mention the definition of the Government Chief Whip by inserting Section 2CC after Section 2 of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Act, 1975. It is also further required that the facilities being provided to Government Chief Whip may also be inserting Section 4A after Section 4 of the said Act.

9. The Haryana Appropriation (No.4) Bill, 2018.

The Bill is introduced in pursuance of Articles 204(1) and 205 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Haryana of the sums required to meet the supplementary grants made by the Legislative Assembly for expenditure for the financial year 2018-19.

10. The Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill, 2018.

The retrospective operation assigned to the rules with effect from 1966, has the effect of depriving the in service incumbents of the legitimate expectations they were assured of at the time of entry into service, besides prejudicially affecting their rights of promotion. Hence bad.”

The 2009 Rules in particular the offensive Rule-9 tends to create an unreasonable classification between two cadres, which once existed alongside but with a common seniority list, based on the first principle of service law, to assign seniority with effect from the date one is borne on the cadre and is restrictive in promotional avenues to one, while favourable to those of Civil Engineering cadre, which can at best be termed to be discriminatory and arbitrary.

Having said thus we direct the official respondents to undertake the determination of seniority etc. in the light of what has been observed above.

**RESOLUTIONS
(i) NON-OFFICIAL**

1.	Number of notice received	Treasury	NIL
		Opposition-	NIL
2.	Number admitted	Treasury-	NIL
		Opposition-	NIL
3.	Number disallowed	Treasury-	NIL
		Opposition-	NIL
4.	Number lapsed	Treasury-	NIL
		Opposition-	NIL
5.	Referred back	Treasury-	NIL
		Opposition-	NIL
6.	Number renewed		-
7.	Number of Resolution not Dealt with because of the Decision that no more than one Resolution of a Member shall Be admitted for non-official day		-
8.	Total number of Resolutions for ballot		-
9.	Number of ballot held		-
10.	Date on which ballot held		
11.	Date on which business other Than Government business was Transacted		-

REPORT PRESENTED/LAID

Sr. No.	By whom presented	Date on which Presented	Subject
1.	Speaker	28.12.2018	First Report of the Business Advisory Committee.

PAPERS PRESENTED/LAID/RELAID

Sr. No.	By Whom presented/laid/relaid	Date on which presented/laid/relaid	Subject
1	2	3	4
1.	Secretary	28 th December, 2018	Statement showing the Bills which were passed by the Haryana Legislative assembly during its sessions held in March, 2018 & September, 2018 and have since been assented to by the President/Governor.
2.	THE PARLIAMENTARY AFFAIRS MINISTER	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

12.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.32/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.35/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.36/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.37/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.38/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.39/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.40/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.41/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

24.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.48/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.51/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.52/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.55/ST-2, dated the 5 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

36.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.58/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

48.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.72/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.73/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.74/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.75/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.76/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.77/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.78/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.80/ST-2, dated the 5 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.81/ST-2, dated the 6 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.82/ST-2, dated the 19 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.83/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.84/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

60.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.85/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.86/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.87/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.88/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.89/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.90/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.91/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.92/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.93/ST-2, dated the 27 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.95/ST-2, dated the 28 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

70.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.96/ST-2, dated the 6 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.97/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.98/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.99/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.100/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.101/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.102/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.103/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.104/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.105/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.106/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.107/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

82.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.108/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.109/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.110/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.111/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.112/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.113/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.114/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.115/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
90.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.116/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.117/ST-2, dated the 24 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

92.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.118/ST-2, dated the 27 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.119/ST-2, dated the 31 st October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.120/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.121/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.122/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.123/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.124/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.125/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.126/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.127/ST-2, dated the 17 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

102.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.128/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.129/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.130/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.131/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.132/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.135/ST-2, dated the 29 th December, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.1/ST-2, dated the 4 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.2/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.3/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.4/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.5/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

113.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.6/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.7/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.8/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
116.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.9/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.10/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
118.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
120.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/ST-2, dated the 11 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.17/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

125.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.18/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.19/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
127.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.20/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
129.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
130.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
131.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
132.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
134.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

135.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
136.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 2 nd February, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
140.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
142.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
143.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

145.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 6 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 15 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
150.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 25 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
153.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
154.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
155.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 19 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
156.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 29 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

157.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 6 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
159.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
160.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
161.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
162.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
163.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
164.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
165.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
166.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
167.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
168.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

169.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
170.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
171.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 24 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
172.	-Ditto-	-Ditto-	to re-lay on the Table the Development & Panchayat Department Notification No. S.O. 34/H.A.30/1970/S.22/2018, dated the 29 th June, 2018, as required under section 22 (3) of the Haryana Cattle Fairs Act, 1970.
173.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
174.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
175.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
176.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
177.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
178.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

179.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
180.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
181.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
182.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
183.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 21 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
184.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 21 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
185.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
186.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
187.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
188.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

189.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 30 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
190.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
191.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
192.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 22 nd November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
193.	-Ditto-	-Ditto-	to lay on the Table the 41 st Annual Report of Haryana Tourism Corporation Limited for the Year 2014-2015, as required under section 395(b) of the companies Act, 2013.
194.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/40/2018/1 st Amendment/2018, dated the 27 th August, 2018, as required under section 182 of the Electricity Act, 2003.
195.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/10/2005/3 rd Amendment/2017, dated the 30 th October, 2017, as required under section 182 of the Electricity Act, 2003.
196.	THE PARLIAMENTARY AFFAIRS MINISTER	28 th December, 2018	to lay on the Table the Power Department Notification /Regulation No. HERC/26/2012/2 nd Amendment/2018, dated the 31 st October, 2018, as required under section 182 of the Electricity Act, 2003.
197.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/41/2018, dated the 13 th December, 2018, as required under section 182 of the Electricity Act, 2003.

ADJOURNMENT MOTION UNDER RULE-66

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1.	27.12.2018	1. Shri Kuldip Sharma, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Jaiveer Singh, MLA 4. Shri Jagbir Singh Malik, MLA 5. Shri Sri Krishan Hooda, MLA 6. Smt. Shakuntla Khatak, MLA	Motion of Adjournment on deteriorating law and order situation in the State.	Calling Attention Notice No. 10 given by Shri Abhay Singh Chautala, MLA and five others MLA's on the similar subject has already been disallowed by the Hon'ble Speaker. Adjournment Motion No. 1, also disallowed by the Hon'ble Speaker as per rule 68 (x) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly the motion shall not relate to the ordinary administration of law.
2.	28.12.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री नसीम अहमद, विधायक 4. श्री केहर सिंह, विधायक 5. श्री परमेन्द्र सिंह दुल, विधायक 6. श्री बलवान सिंह दौलतपुरिया, विधायक	एसवाईएल नहर निर्माण, दादुपुर नलवी नहर, मेवात फीडर कैनाल के विषय बारे।	प्रस्ताव किसी ऐसे विषय के संबंध में नहीं होगा जो कि न्यायालय के न्याय-निर्णय के अधीन हो (हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन संबंधी नियमों के नियम 68(xi) के अनुसार) स्थगन प्रस्ताव संख्या 2 को अस्वीकार किया गया है।

3.	28.12.2018	1. Smt. Kiran Choudhry, MLA 2. Shri Udai Bhan, MLA 3. Shri Lalit Nagar, MLA	Motion of Adjournment on Sutlej-Yamuna-Link (SYL) Canal issue.	Adjournment Motion No. 3 has been disallowed by the Hon'ble Speaker on the ground that the subject matter is sub-judice. Therefore, cannot be raised as per Rule 68(xi) of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly.
4.	28.12.2018	1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमेन्द्र सिंह दुल, विधायक 3. श्री पिरथी सिंह, विधायक 4. श्री बलवान सिंह दौलतपुरिया, विधायक 5. श्री मक्खन सिंगला, विधायक 6. श्री केहर सिंह, विधायक 7. श्री ओम प्रकाश बरवा, विधायक 8. श्री राम चन्द कम्बोज, विधायक 9. श्री रणबीर गंगवा, विधायक	प्रदेश के किसानों एवं छोटे व्यापारियों के कर्ज माफ करने के विषय बारे।	स्थगन प्रस्ताव संख्या 4 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दिया गया है:— 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।

CALLING ATTENTION MOTION UNDER RULE-73

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1.	24.12.2018	श्री परमेन्द्र सिंह दुल, विधायक	हलका जुलाना में बारिश के कारण फसलों के हुए नुकसान बारे।	Clubbed with Admitted C.A. No. 4
2.	24.12.2018	श्री परमेन्द्र सिंह दुल, विधायक	हलका जुलाना में जल भराव से लोगों को हो रही परेशानी बारे।	ध्यानाकर्षण सूचना संख्या नं 4 जो कि श्री अभय सिंह चौटाला, विधायक एवं चार अन्य विधायकगणों द्वारा सामान विषय पर दी गई जो कि दिनांक 28.12.2018 के लिए स्वीकृत है और ध्यानाकर्षण सूचना संख्या नं. 1 जो परमेन्द्र सिंह दुल, विधायक द्वारा सामान विषय पर होने के कारण ध्यानाकर्षण सूचना संख्या 4 के साथ सलंगन कर दी गई है तथा ध्यानाकर्षण सूचना संख्या 2 भी ध्यानाकर्षण सूचना नं. 1 की लगभग पुनारावृत्ति है। अतः ध्यानाकर्षण सूचना संख्या 1 स्वीकृत होने के संबंध में ध्यानाकर्षण सूचना संख्या 2 को अस्वीकार कर दिया गया है।

3.	24.12.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमेन्द्र सिंह दुल, विधायक 3. श्री रणबीर गंगवा, विधायक 4. श्री जाकिर हुसैन, विधायक 5. श्री नसीम अहमद, विधायक 	प्रदेश में सरकारी निगमों, बोर्ड तथा सोसाईटी आदि को सरकार द्वारा समाप्त करने बारे।	<p>ध्यानाकर्षण सूचना संख्या 3 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
4.	24.12.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री ओम प्रकाश बरवा, विधायक 3. श्री राम चन्द कम्बोज, विधायक 4. श्री जाकिर हुसैन, विधायक 5. श्री नसीम अहमद, विधायक 	प्रदेश में विभिन्न जिलों में भारी बारिश के कारण कृषि उपयोगी भूमि में जल भराव की समस्या बारे।	Admitted for dated 28.12.2018
5.	24.12.2018	<ol style="list-style-type: none"> 1. श्री रविन्द्र बलियाला, विधायक 2. श्री रणबीर गंगवा, विधायक 3. श्री वेद नारंग, विधायक 	प्रदेश के सरकारी स्कूलों में शिक्षकों व गैर शिक्षकों की कमी के कारण गिरते शिक्षा स्तर बारे।	<p>ध्यानाकर्षण सूचना संख्या 5 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।

6.	24.12.2018	<ol style="list-style-type: none"> 1. श्री रणबीर गंगवा, विधायक 2. श्री वेद नारंग, विधायक 3. श्री राम चन्द कम्बोज, विधायक 4. श्री अभय सिंह चौटाला, विधायक 5. श्री बलवान सिंह दौलतपुरिया, विधायक 6. श्री जाकिर हुसैन, विधायक 	प्रदेश के निजी उद्योगों में युवाओं को रोजगार न दिए जाने बारे।	<p>ध्यानाकर्षण सूचना संख्या 6 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
7.	24.12.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री रणबीर गंगवा, विधायक 3. श्री राम चन्द कम्बोज, विधायक 4. श्री वेद नारंग, विधायक 	प्रदेश के निजी शुगर मीलों द्वारा गन्ना किसानों की बकाया राशि का भुगतान न किये जाने बारे।	Admitted for dated 28.12.2018
8.	24.12.2018	<ol style="list-style-type: none"> 1. श्री रणबीर गंगवा, विधायक 2. श्री वेद नारंग, विधायक 3. श्री केहर सिंह, विधायक 4. श्री बलवान सिंह दौलतपुरिया, विधायक 	प्रदेश में स्वास्थ्य सेवाओं की दयनीय स्थिति बारे।	<p>ध्यानाकर्षण सूचना संख्या 19 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।

9.	26.12.2018	<ol style="list-style-type: none"> 1. श्री नसीम अहमद, विधायक 2. श्री ओम प्रकाश बरवा, विधायक 3. श्री वेद नारंग, विधायक 4. श्री अभय सिंह चौटाला, विधायक 5. श्री रविन्द्र सिंह बलियाला, विधायक 6. श्री रणबीर गंगवा, विधायक 	जिला रेवाड़ी के गांव मनेठी में एम्स की स्थापना की घोषणा बारे।	<p>ध्यानाकर्षण सूचना संख्या 19 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
10.	26.12.2018	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री परमेन्द्र सिंह दुल, विधायक 4. श्री ओम प्रकाश बरवा, विधायक 5. श्री केहर सिंह, विधायक 6. श्री बलवान सिंह दौलतपुरिया, विधायक 	प्रदेश में बिगड़ती कानून व्यवस्था बारे।	<p>ध्यानाकर्षण सूचना संख्या 10 को कौल एवं शकधर द्वारा लिखित संसदीय पद्धति और प्रक्रिया के छठे संस्करण के पेज संख्या 581 के अनुसार राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं सामान्यता गृहित नहीं की जाती के आधार पर अस्वीकार किया गया है।</p>

11.	27.12.2018	<ol style="list-style-type: none"> 1. Smt. Geeta Bhukkal, MLA 2. Shri Jaiveer Singh, MLA 3. Shri Jagbir Singh Malik, MLA 4. Shri Sri Krishan Hooda, MLA 5. Smt. Shakuntala Khatak, MLA 	Regarding hiring of private buses by the Haryana Roadways.	<p>Calling Attention Notice No. 11 given by Smt. Geeta Bhukkal, MLA and four others MLA's has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency.
12.	27.12.2018	<ol style="list-style-type: none"> 1. Shri Kuldip Sharma, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Jaiveer Singh, MLA 4. Shri Jagbir Singh Malik, MLA 5. Shri Sri Krishan Hooda, MLA 6. Smt. Shakuntala Khatak, MLA 	Regarding Pradhan Mantri Fasal Bima Yojna (PMFBY).	<p>Calling Attention Notice No. 12 given by Shri Kuldip Sharma, MLA and five others MLA's has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency.

13.	27.12.2018	1. Shri Kuldip Sharma, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Jaiveer Singh, MLA 4. Shri Jagbir Singh Malik, MLA 5. Shri Sri Krishan Hooda, MLA 6. Smt. Shakuntala Khatak, MLA	Regarding delay in sugarcane payment to the farmers by sugar mills.	Clubbed with Admitted C.A. No. 7
14.	27.12.2018	1. Shri Kuldip Sharma, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Jaiveer Singh, MLA 4. Shri Jagbir Singh Malik, MLA 5. Shri Sri Krishan Hooda, MLA 6. Smt. Shakuntala Khatak, MLA	Regarding corruption in power Department functioning.	Calling Attention Notice No. 14 given by Shri Kuldip Sharma, MLA and five others MLA's has been disallowed by the Hon'ble Speaker on the following grounds:- 1. That subject matter is not of recent occurrence. 2. That the matter lacks urgency.
15.	28.12.2018	1. श्रीमती किरण चौधरी, विधायक 2. श्री उदय भान, विधायक 3. श्री ललित नागर, विधायक	प्रदेश में किसानों को फसल का उचित मूल्य दिए जाने बारे।	ध्यानाकर्षण सूचना संख्या 15 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।

16.	28.12.2018	<ol style="list-style-type: none"> 1. श्रीमती किरण चौधरी, विधायक 2. श्री उदय भान, विधायक 3. श्री ललित नागर, विधायक 	<p>भिवानी एवं दादरी जिले में ओलावष्टि एवं बेमौसम बरसात के कारण खराब हुई फसलों बारे।</p>	<p>ध्यानाकर्षण सूचना संख्या 16 को माननीय अध्यक्ष द्वारा पहले अस्वीकार कर दी गई थी। परन्तु जब ध्यानाकर्षण सूचना संख्या 4 जो कि सामान विषय पर थी, की चर्चा के दौरान ध्यानाकर्षण सूचना संख्या 16 के संबंधित विधायको को सदन में ही अध्यक्ष महोदय ने सैपलीमेंटरी पूछने की अनुमति दे दी थी।</p>
17.	28.12.2018	<ol style="list-style-type: none"> 1. श्रीमती किरण चौधरी, विधायक 2. श्री उदय भान, विधायक 3. श्री ललित नागर, विधायक 	<p>प्रदेश में किसानों की कर्जमाफी बारे।</p>	<p>ध्यानाकर्षण सूचना संख्या 1 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।

STATEMENT MADE BY THE MINISTER

Sr. No.	Date	Made by	Subject matter
1.	28.12.2018 (2nd Sitting)	Agriculture Minister	Regarding the water logging problem in agriculture land due to heavy rain in various districts of the State.

COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON

Number of speeches made by Ministers/Members							Time taken in minute by Ministers/Members						
Members of Treasury Benches (Excluding Ministers)	Chief Minister/Ministers	Independents	Members of Opposition				Members of Treasury Benches (Excluding Ministers)	Chief Minister/Ministers	Independents	Members of Opposition			
			B.S.P.	Shiromani Akali Dal	I.N.L.D	I.N.C.P.				B.S.P.	Shiromani Akali Dal	I.N.L.D.	I.N.C.P.
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1 (4.56%)	7 (31.81%)	-	-	-	6 (27.27%)	8 (36.36%)	2 (2.40%)	39 (46.42%)	-	-	-	16 (19.04%)	27 (32.14%)

Notes:-

- i) Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.
- ii) Questions Hour has been excluded from the statement.
- iii) Time taken on calling attention motions, personal explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.

FIGURES RELATING TO QUESTIONS

Sr. No.		
1.	Total number of sittings of the Sabha	2
2.	Number of total questions (Starred/Un-starred) received.	26+8=34
3.	Number of Short Notice questions received.	-
4.	Total number of sittings at which questions hour was dispensed with/ not held.	-
5.	Total number of Members from whom notice were received.	6
6.	Total number of questions to which oral answers were given	nil
7.	Largest number of questions orally answered on any one day.	nil
8.	Least number of questions orally answered on any one day.	nil
9.	Total number of Starred questions converted into Un-starred questions.	-
10.	Total number of Un-starred questions replied to	nil
11.	Largest number of questions orally answered by any one Minister/Chief Minister.	nil
12.	Largest number of questions orally addressed to any one Minister (Chief Minister).	nil
13.	Total number of statements in replies to questions supplied to the member concerned.	nil

**STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTION
ANSWERED NOT PUT/POSTPONED**

DATE	<u>QUESTION</u> TREASURY	OPPOSITION	INDEPENDENT	QUESTION NOT PUT	QUESTION POSTPONED
28-12-2018	-	-	-	-	-

WALK OUTS

Sr. No.	Date	Member(s) walking out	Reason
1.	28.12.2018 (1st Sitting)	All the Members of the Indian National Congress Party present in the House.	On not being given any assurance by the Government in regard to waive off the farm loan of the farmers in the State, all the Members of the Indian National Congress Party present in the House, staged a walk out.
2.	28.12.2018 (1st Sitting)	All the Members of the Indian National Lok Dal present in the House.	After the Legislative Business, all the Members of the Indian National Lok Dal, present in the House, staged a walk out as protest against not to admit their Adjournment Motions regarding the S.Y.L. Canal issue and to waive off the loan of the farmers and small traders.

APPENDIX

BULLETINS

(Containing brief record of the sittings of the Thirteenth Vidhan Sabha held during the 13th (December Session 2018)

BULLETIN NO. 1

Friday, the 28th December, 2018 (1st Sitting)

(From 11.00 A.M. to 12.59 P.M.)

I. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Shri Ananth Kumar, Union Minister.
2. Shri Narain Singh, former Minister of Haryana.
3. Shri Satya Narain Lathar, former Minister of State, Haryana.
4. Pandit Shiv Charan Lal Sharma, former Minister of State, Haryana.
5. Shri Mani Ram, former Member of Haryana Legislative Assembly.
6. Shri Naresh Malik, former Member of Haryana Legislative Assembly.
7. Freedom Fighters of Haryana.
8. Martyrs of Haryana.
9. Others.

and spoke for 10 minutes.

Shri Abhay Singh Chautala, Leader of the Opposition, spoke for two minutes.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, spoke for one minute.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party, spoke for a while and made a suggestion that the name of eight persons who had died in road accident on the Jhajjar-Rewari National Highway near Jhajjar may also be added in the above list and the same was agreed to.

The Speaker also associated himself with the sentiments expressed in the House and spoke for one minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. REVOCATION OF DECISION REGARDING SUSPENSION OF MEMBER.

On the request made by Smt. Kiran Choudhry, Leader of the Congress Legislature Party and the Parliamentary Affairs Minister, the Speaker with the sense of the House, revoked the earlier decision of the House regarding Suspension of Shri Karan Singh Dalal, M.L.A so that he can come back to the House and participate in the proceedings of the House.

III. RAISING THE MATTER IN REGARD TO STARRED AND UNSTARRED QUESTIONS.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal raised the matter in regard to Starred and Unstarred Questions, which were given by him before commencing the Session and wanted to know that why these questions have not listed in the list of business fixed for today.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party also supported the views expressed by Shri Parminder Singh Dhull, M.L.A.

IV. ANNOUNCEMENTS

(a) BY THE SPEAKER

PANEL OF CHAIRPERSONS

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Zakir Hussain, M.L.A.

(b) BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in March, 2018 and September, 2018 have since been assented to by the *President/ Governor :-

MARCH SESSION, 2018

- * The Motor Vehicles (Haryana Amendment) Bill, 2018.

SEPTEMBER SESSION, 2018

1. YMCA University of Science and Technology Faridabad (Amendment) Bill, 2018.
2. The Haryana Vishwakarma Skill University (Amendment) Bill, 2018.
3. The Haryana Pond and Waste Water Management Authority Bill, 2018.
4. The Punjab Land Improvement Schemes (Haryana Amendment) Bill, 2018.
5. The Haryana Panchayati Raj (Amendment) Bill, 2018.
6. The Haryana State Commission for Scheduled Castes Bill, 2018.
7. The Haryana Appropriation (No. 3) Bill, 2018.
8. The Indian Stamp (Haryana Amendment) Bill, 2018.
9. The Haryana Goods and Services Tax (Amendment) Bill, 2018.
10. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2018.
11. The Haryana Municipal Corporation (Second Amendment) Bill, 2018.
12. The Haryana Municipal Citizens' Participation (Amendment) Bill, 2018.

V. WELCOME TO THE FORMER SPEAKER AND FORMER MEMBERS OF THE HARYANA VIDHAN SABHA.

The Parliamentary Affairs Minister on behalf of the House, welcomed Shri Harmohinder Singh Chattha, former Speaker of Haryana Vidhan Sabha and former Minister of Haryana and Shri Nafe Singh Rathee, Shri Ranbir Singh Mandola. Shri Rambir Pataudi and Shri Dharampal Obra, former Members of the Haryana Vidhan Sabha, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

VI. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the first Report of the Business Advisory Committee as under:-

The Committee met at 9.30 A.M. on Friday, the 28th December, 2018 in the Chamber of the Hon'ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, the first sitting of the Assembly shall meet on Friday, the 28th December, 2018 at 11.00 A.M. and adjourn at 2.00 P.M. and second sitting

of the Assembly shall meet at 3.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business for the day without question being put.

The Committee, after some discussion, further recommends that the Business on the 28th December, 2018 be transacted by the Sabha as follows:-

FRIDAY, THE 28TH DECEMBER,
2018 (11.00 A.M.) (First Sitting)

1. Obituary References.
2. Presentation and adoption of First Report of the Business Advisory Committee.
3. Papers to be laid/re-laid on the Table of the House.
4. Presentation of Three Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final report thereon.
5. Presentation, Discussion and Voting on Supplementary Estimates (Second Installment) for the year 2018-2019.
6. Legislative Business.
7. Any other Business.

FRIDAY, THE 28TH DECEMBER,
2018 (3.00 P.M.) (Second Sitting)

1. Motion under Rule 15 regarding Non-stop sitting.
2. Motion under Rule 16 regarding adjournment of the Sabha sine-die.
3. Papers to be laid on the Table of the House.
4. The Haryana Appropriation Bill in respect of Supplementary Estimates (Second Instalment) for the year 2018-2019..
5. Legislative Business.
6. Any other Business.”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

VII. PAPERS LAID/ RELAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid the papers from Sr. Nos. 172 to 192 and re-laid the papers from Sr.Nos.1 to 171 on the Table of the House.

VIII. RAISING THE MATTER IN REGARD TO PROVIDE THE COPIES OF THE BILLS TO THE MEMBERS TIMELY.

Shri Zakir Hussain, a Member from the Indian National Lok Dal raised the matter in regard to provide the copies of the bills to the Members timely. He further urged the Speaker that the Bills should be provided to the Members before the commencement of the Session so that they can go through the bills.

Shri Abhay Singh Chautala, Leader of the Opposition also supported the views expressed by Shri Zakir Hussain. M.L.A. He alleged that the State Government is flouting the Speaker's written instructions about sending the copies of the bills to the Members fifteen days before the commencing of the Session. He also quoted a letter dated 8.8.2017 which was written by the Speaker's Office to the Chief Secretary in this regard. The Speaker informed the Members that since the winter session was convened at a very short notice hence, the fifteen days deadline could not be followed this time but in the earlier Sessions copies of the bills was to be provided to the Members timely. He further assured the Members that the copies of the bills will be provided to the Members well in time in future also.

Shri Abhay Singh Chautala also raised the matter in regard to short duration of the Session. He demanded that the duration of the Session may be extended so that the Members can raise various issues in the House.

Shri Jai Parkash, an Independent Member also spoke on this matter.

The Parliamentary Affairs Minister also spoke on this matter.

The Chief Minister also clarified the position in this regard.

IX. PRESENTATION OF THREE PRELIMINARY REPORTS OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUES AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORTS.

(i) Against Shri Karan Singh Dalal, M.L.A.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, M.L.A. against Shri Karan Singh Dalal, M.L.A. for misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(ii) Against Shri Kuldip Sharma, M.L.A.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Fifth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, M.L.A. against Shri Kuldip Sharma, M.L.A. for leveling allegations against such persons who are doing illegal mining under patronage of State Government. They are Government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iii) Against Shri Kehar Singh, M.L.A.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Shyam Singh Rana, M.L.A. against Shri Kehar Singh, M.L.A. for misleading the House on 25th

October, 2017 by leveling allegations against Shri Gian Chand Gupta, MLA during the discussion in his speech in the Session that he is collecting Rs. 300/- from each “Rehriwalas” in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

X. RAISING THE MATTER IN REGARD TO STARRED AND UNSTARRED QUESTIONS.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party again raised the matter in regard to Starred Questions, which were given by her before commencing the Session and wanted to know that why these questions have not listed in the list of business fixed for today.

The Speaker informed the House that only four questions have been received, hence the Question Hour has not included in the list of business fixed for today.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal also requested the Speaker that the reply of his Unstarred Questions may be provided to him so that he can go through them. The Speaker informed the Member that it is not possible at this stage.

XI. WELCOME TO THE MEMBER OF THE PUNJAB LEGISLATIVE ASSEMBLY.

The Parliamentary Affairs Minister on behalf of the House, welcomed Shri Baldev Singh, Member of the Punjab Legislative Assembly, who was sitting in the V.I.Ps’ Gallery to witness the proceedings of the House.

XII. NOTICE OF ADJOURNMENT MOTIONS/CALLING ATTENTION MOTIONS.

When enquired-

(i) The Speaker informed that the Adjournment Motion No. 2 given notice of by Shri Abhay Singh Chautala and five other M.L.As. regarding the S.Y.L. Canal issue is disallowed.

Shri Abhay Singh Chautala urged the Speaker that the S.Y.L. Canal is a burning issue, so this matter should be discussed in the House first. The Speaker asked the Member that discussion on the S.Y.L. Canal issue had already been taken place in the House several times, so he had disallowed this Adjournment Motion.

(ii) The Speaker informed that the Adjournment Motion No. 4 given notice of by Shri Abhay Singh Chautala and eight other M.L.As. regarding waive off loan of the farmers and small traders in the State is disallowed.

The Parliamentary Affairs Minister informed the House regarding the various steps taken by the Government for uplifting the famers in the State.

(iii) The Speaker informed that the Adjournment Motion No. 3 given notice of by Smt. Kiran Choudhry and two other M.L.As. regarding the S.Y.L. Canal issue is disallowed.

Smt. Kiran Choudhry, Leader of the Congres Legislature Party and Shri Abhay Singh Chautala, Leader of the Opposition also sought the fate of their party Members' Calling Attention Notices given of by them, the Speaker informed the House that only two Calling Attention Motions regarding delay in sugarcane payment to the farmers by sugar mills in the State and water logging problem in the agriculture land due to the heavy rains in the various districts of the State have been admitted and rest of Calling Attention Motions are disallowed.

On being disallowed the adjournment motions of the Members of the Indian National Lok Dal, Shri Abhay Singh Chautala, Leader of the opposition continuously urged the Speaker to take up their party Members' adjournment motions immediately. The Speaker informed him that although these adjournment motions had already been disallowed but his and three other party's M.L.As Calling Attention Motion No.7 regarding delay in sugarcane payment to the farmers by sugar mills in the State is admitted for today and he asked Shri Abhay Singh Chautala to read out his notice but he insisted his demand vociferously.

Smt. Shakuntala Khatak, a Member from the Indian National Congress Party also wanted to know the fate of her and their party's M.L.As Calling Attention Motion regarding delay in sugarcane payment to the farmers by sugar mills in the State and even she trooped into the well of the House and argued with the Speaker. The Speaker asked the Member to take her seat and informed her that her Calling Attention Notice No.13 clubbed with Calling Attention Notice No. 07 so, she and other party Members can ask their supplementaries.

XIII. RAISING THE MATTER IN REGARD TO WAIVE OFF FARM LOAN OF THE FARMERS IN THE STATE.

Shri Bhupinder Singh Hooda, a Member from the Indian National Congress Party raised the matter in regard to waive off the farm loan of the farmers in the State and wanted to know that whether the Government has any proposal to waive off the farm loan of the farmers or not ?

Shri Jai Parkesh, an Independent Member also supported the views expressed by Shri Bhupinder Singh Hooda, M.L.A.

The Minister of State for Social Justice and Empowerment and the Agriculture Minister also spoke on this matter.

XIV. WALK OUT

On not being given any assurance by the Government in regard to waive off the farm loan of the farmers in the State, all the Members of the Indian National Congress Party present in the House, staged a walk out.

XV. RAISING THE MATTER OF ADJOURNMENT MOTIONS.

Shri Abhay Singh Chautala, Leader of the Opposition again raised the matter of their Party Members' Adjournment Motions regarding the S.Y.L. Canal issue and to waive off the farm loan of the farmers and small traders. He urged the Speaker that both the issues are very important, so these matters should be discussed in the House. The Speaker asked the Member to take his seat as he had already admitted his Calling Attention Motion regarding delay in sugarcane payment to the farmers by sugar mills in the State and again asked Shri Abhay Singh Chautala to read out his notice but he did not do so and continuously insisted his demand. The Chief Minister also urged the Speaker that he is not obeying the orders of the Chair and wasting the time of the House. The Speaker repeatedly asked Shri Abhay Singh Chautala to read out his notice but he continuously interrupt the proceedings of the House. The Speaker asked him to take his seat and not to interrupt the proceedings of the House, otherwise he will be bound to name him. On not doing so, the Speaker took up the next item from the list of business fixed for today i.e. Presentation of Supplementary Estimates (Second Instalment) for the year 2018-2019. The Members of the Indian National Lok Dal strongly objected it and even they trooped into the well of the House. They started to raise the slogans and argued with the Speaker. The Speaker requested the Members to take their seats but they did not do so. The Speaker repeatedly warned them but they continuously interrupted the proceedings of the House.

XVI. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2018-2019.

The Finance Minister presented the Supplementary Estimates 2018-2019 (Second Instalment).

XVII. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES

Smt. Prem Lata, Chairperson of the Committee on Estimates presented the Report of the Committee on the Supplementary Estimates 2018-2019 (Second Instalment).

XVIII. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2018-2019 (SECOND INSTALMENT)

Discussion and Voting on the Demands for Supplementary Grants.

As per the past practice and to save the time of the House, the demands on the order paper (Nos. 3 to 5, 7 to 11, 13 to 15, 17 to 21, 23 to 30 and 32 to 41) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and further requested the Members to indicate the demand number on which they wish to raise discussion.

No Member rose to speak.

Demand Nos. 3 to 5 were put together and carried.

Demand Nos. 7 to 11 were put together and carried.

Demand Nos. 13 to 15 were put together and carried.

Demand Nos. 17 to 21 were put together and carried.

Demand Nos. 23 to 30 were put together and carried.

Demand Nos. 32 to 41 were put together and carried.

XIX. RAISING THE MATTER IN REGARD TO ADJOURNMENT MOTIONS.

During the Discussion and Voting on the Demands for Supplementary Grants, Shri Abhay Singh Chautala and other Members of his party continued disrupt the proceedings of the House. The Speaker and the Parliamentary Affairs Minister requested them to take their seats. Thereafter, the Members of the Indian

National Lok Dal went to their seats. Shri Abhay Singh Chautala again raised the matter of his Adjournment Motions. The Speaker asked him to take his seat but he did not do so. There were heated exchanges between the Members of the Treasury Benches and Shri Abhay Singh Chautala over the issue of delay payment of sugarcane to the farmers. Even the several Members of Indian National Lok Dal trooped into the well of the House and argued with the Speaker. The Speaker again asked the Members of Indian National Lok Dal not to interrupt the proceedings of the House otherwise he will be bound to name them but they did not do so. On not doing so, the Speaker took up the next item from the list of business fixed for today i.e. the Legislative Business.

XX. LEGISLATIVE BUSINESS

1. The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2018.

At 12.52 P.M., the Finance Minister introduced the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2018 and also moved-

That the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2018.

At 12.54 P.M., the Finance Minister introduced the Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2018 and also moved-

That the Punjab New Capital (Periphery) Control (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2018.

At 12.56 P.M., the Education Minister introduced the State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2018 and also moved-

That the State University of Performing and Visual Arts, Rohtak (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

XXI. WALK OUT

After the Legislative Business, all the Members of the Indian National Lok Dal, present in the House, staged a walk out as a protest against not to admit their Adjournment Motions regarding the S.Y.L. Canal issue and to waive off the loan of the farmers and small traders.

The Sabha then adjourned till 3.00 P.M. on Friday the 28th December, 2018 (2nd Sitting).

BULLETIN NO. 2

Friday, the 28th December, 2018 (2nd Sitting)

(From 3.00 P.M. to 7.19 P.M.)

I. OBITUARY REFERENCES

On the suggestion made by Shri Karan Singh Dalal, M.L.A. and the Parliamentary Affairs Minister, the Speaker added the name of Shri Madan Gopal Shastri, father of Shri Surya Kant, Chief Justice of Himachal Pradesh High Court, in the list of obituary references which was made by the Chief Minister in the first Sitting of the House today.

II. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

III. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

IV. PAPERS LAID ON THE TABLE OF THE HOUSE.

The Parliamentary Affairs Minister laid the papers from Sr. Nos. 1 to 4 on the Table of the House.

V. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

Regarding the water logging problem in agriculture land due to heavy rain in various districts of the State.

The Speaker informed the House that he had received a Calling Attention Notice No. 04 given notice of by Shri Abhay Singh Chautala, and 4 other M.L.As. (S/Shri Om Parkash Barwa, Ramchand Kamboj, Zakir Hussain and Naseem Ahmed) regarding the water logging problem in agriculture land due to heavy rain

in various districts of the State and the same has been admitted. He further informed the House that he had received a Calling Attention Notice No. 1 given notice of by Shri Parminder Singh Dhull, M.L.A. on the similar subject which has been clubbed with Calling Attention Notice No. 04. He further informed the House that he had received a Calling Attention Notice No. 16 given notice of by Smt. Kiran Choudhry and 2 other M.L.As. (S/Shri Udai Bhan and Lalit Nagar) on the similar subject which has been clubbed with Calling Attention Notice No. 04. They can also raise their supplementaries.

He asked Shri Abhay Singh Chautala, M.L.A. to read out his notice being the first signatory but he was not present in the House at that time so the Speaker asked Shri Om Parkash Barwa, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Om Parkash Barwa read out his notice

The Agriculture Minister then made a statement.

VI. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No. 4) Bill, 2018.

At 5.40 P.M., the Finance Minister introduced the Haryana Appropriation (No.4) Bill, 2018 and also moved-

That the Haryana Appropriation (No.4) Bill be taken into consideration at once.

Shri Karan Singh Dalal and Smt. Kiran Choudhry, Members from the Indian National Congress Party, spoke for 13 and 2 minutes respectively.

Prof. Ravinder Baliala, a Member from the Indian National Lok Dal, spoke for 6 minutes.

The Transport Minister and the Education Minister also spoke for 6 and 1 minute respectively.

The Finance Minister, by way of reply, spoke for 10 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Police (Amendment) Bill, 2018.

At 6:26 P.M., the Parliamentary Affairs Minister introduced the Haryana Police (Amendment) Bill, 2018 and also moved-

That the Haryana Police (Amendment) Bill be taken into consideration at once.

Shri Karan Singh Dalal and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 05 and 1 minute respectively.

Sardar Bakhshish Singh Virk, a Member from the Treasury Benches spoke for 2 minutes.

The Chief Minister, by way of reply, spoke for 8 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Faridabad Metropolitan Development Authority Bill, 2018.

At 6:46 P.M., the Finance Minister introduced the Faridabad Metropolitan Development Authority Bill, 2018 and also moved-

That the Faridabad Metropolitan Development Authority Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 60 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Municipal Corporation (Third Amendment) Bill, 2018.

At 6.49 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Corporation (Third Amendment) Bill, 2018 and also moved-

That the Haryana Municipal Corporation (Third Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana Municipal (Second Amendment) Bill, 2018.

At 6.51 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal (Second Amendment) Bill, 2018 and also moved-

That the Haryana Municipal (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2018.

At 6.54 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2018 and also moved-

That the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill be taken into consideration at once.

Shri Karan Singh Dalal, Shri Bhupinder Singh Hooda and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 02, 01 and 2 minutes respectively

Prof. Ravinder Baliala and Shri Ranbir Gangwa, Members from the Indian National Lok Dal spoke for a while and 1 minute respectively.

The Parliamentary Affairs Minister, by way of reply, spoke for 3 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

VII. RAISING THE MATTER IN REGARD TO THE VARIOUS DEMANDS OF NETRAHEEN KALYAN MANCH.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the matter in regard to the various demands of Netraheen Kalyan Manch,

Village Tharwa, District Ambala and urged the Government to take sympathetic view in this regard. The Deputy Speaker asked the Member to lay the concerned papers on the table of the House so that these papers can be made the part of the proceedings.

VIII. RAISING THE MATTER IN REGARD TO VARIOUS DEMANDS.

Shri Makhan Lal Singla, a Member from the Indian National Lok Dal raised the various demands of his constituency Sirsa. The Deputy Speaker asked the Member to lay the concerned papers on the table of the House so that these papers can be made the part of the proceedings.

IX. RESUMPTION OF LEGISLATIVE BUSINESS.

7. The Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill, 2018.

At 7.07 P.M., the Agriculture Minister introduced the Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill, 2018 and also moved-

That the Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill be taken into consideration at once.

Shri Parminder Singh Dhull and Shri Zakir Hussain, Members from the Indian National Lok Dal spoke for 3 minutes each.

The Agriculture Minister, by way of reply, spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 11 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

X. THANKS BY THE CHIEF MINISTER AND PARLIAMENTARY AFFAIRS MINISTER.

Before the House was to adjourn sine die, the Chief Minister thanked all the Members of the House for their cooperation extended to them for the conducting of the proceedings of the House. The Parliamentary Affairs Minister also thanked the Speaker, the Deputy Speaker, the Press Representatives, Government Officers and the Officers/Officials of the Haryana Vidhan Sabha Secretariat for their cooperation during the Session.

The Deputy Speaker occupied the Chair from 5.32 P.M. to till the sine die of the House.

The Sabha then adjourned sine die.
